

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. C.P. (IB)/1130(MB)2021

IN THE MATTER OF

State Bank of India

... Petitioner

VS

Mr. Chetan Sandesara

... Respondent

Section 95(1) of Companies Act, 2013

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Atishay Jain (PH)

For the RP: Adv. Suraj Chaudhary (PH)

ORDER

CP(IB)/ 1130(MB)/2021- Adv. Suraj Chaudhari appearing on behalf of the RP prays for a short adjournment so as to enable the RP to file requisite response to the present petition. Allowed as prayed for. The RP is further directed to furnish copy of the report to the creditor and debtor. Counsel for the respondent/debtor is directed to file his response to the report of the RP. Adjourned to **25.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/